

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI  
PRINCIPAL BENCH**

CP/CA No. 414(ND)/2017

**IN THE MATTER OF:**

**Suraj Miglani & Anr. .... APPLICANT / PETITIONER**  
**Vs**  
**Macon Construction Pvt. Ltd. & ors. .... RESPONDENT**

**SECTION:**

**Under Section 241**

**Order delivered on 21.12.2017**

**Coram:**

**CHIEF JUSTICE M. M. KUMAR**  
**Hon'ble President**

**DEEPA KRISHAN**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

**For the PETITIONER** :- Ms. Sridevi Pannikar, Advocate  
Ms. Charu Rustogi, Advocate

**For the RESPONDENT No. 1,5,6&7** :- Mr. Shantanu Parashar, Advocate


**For the RESPONDENT No. 4** :- Mr. Manoj Kumar Garg, Advocate  
Mr. Siddhartha Pat, Advocate

**ORDER**

Learned Counsel for the respondent requests for some time to file reply within four weeks with a copy in advance to the Learned Counsel for the Petitioner. Rejoinder, if any, be filed within two weeks thereafter.

List on 15<sup>th</sup> February, 2018

  
**CHIEF JUSTICE M. M. KUMAR**  
**PRESIDENT**

  
**DEEPA KRISHAN**  
**MEMBER (TECHNICAL)**